

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 117

492/2023, 542/2023, 1393/2023, IA(IBC)/28(CH)2024, 2834/2023,
IA(IBC)/255(CH)2024, IA(IBC)/656(CH)2024, IA(IBC)/719(CH)2024,
IA(IBC)/1094(CH)2024, IA(IBC)/1338(CH)2024, IA(IBC)/1563(CH)2024,
IA(IBC)/1581(CH)2024
In
CP(IB) No. 493/Chd/Hry/2019
(Admitted)

IN THE MATTER OF:

Renu Mahajan

...Petitioner

Vs.

SRS Knowledge and Tech. Pvt. Ltd.

...Respondent

Under Section: 9 IBC, 2016, 60(5)

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 02.09.2024.

24.07.2024

Pooja

Sd/-
Court Officer